

- (iii) Permission to retain Government accommodation at former headquarters on payment of normal rent for 6 months or till accommodation is secured in Nagpur, whichever is earlier.
- (iv) Admittance of claim for travelling allowance in full in respect of journeys performed by families of officers and staff of the Indian Bureau of Mines and for carriage of personal effects upto 12 months from the date of transfer.

The grant of the following further concessions is under consideration:—

- (i) Advance of 2 months pay to gazetted staff.
- (ii) Grant of house rent allowance to officers not in occupation of Government accommodation in former headquarters at the rates admissible to them at their former headquarters if their families continue to reside at that place for lack of family accommodation for six months from date of joining at Nagpur or such time as these officers are not actually assigned or have not been able to secure family accommodation at Nagpur whichever is earlier.
- (iii) Grant of additional compensatory allowance of 10 per cent. of pay subject to a maximum of Rs. 15 per month to those who are provided and avail of transit accommodation at Nagpur while their families are left behind in their old headquarters for the period they reside in transit accommodation upto a maximum period of six months.

Deaf Mutes

266. Dr. Sushila Nayar: Will the Minister of Education be pleased to state:

- (a) whether Government have any estimate of the number of deaf mutes

in the country in the different States; and

- (b) what are the facilities available for the education, training and rehabilitation of such people State-wise and to what extent they fall short of the need?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

- (b) A statement giving the requisite information is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 99.]

Form of Numerals

267. Shri Ramam: Will the Minister of Education be pleased to state:

- (a) the form of numerals being used in the Government Hindi documents; and

- (b) whether the policy of the Government of India in the matter of using Arabic numerals is being followed in the States?

The Minister of Education (Dr. K. L. Shrimall): (a) In the Hindi documents of the Ministry of Education, the international form of Indian numerals is being used. Information with regard to other Ministries, in this regard, has been called for and will be laid on the Table of the House in due course.

- (b) So far as the official purposes of the State Governments themselves are concerned, the choice has been left to them. But they have been asked to use only the International form of Indian numerals in all their accounts, statistics, statements etc., furnished to the Government of India and in all correspondence with the Government of India.

Violation of Foreigners Registration Act

268. { Shri Wodeyar:
Shri Shivnanjappa:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that numerous Pakistani Nationals have violated